

SHRI RAJ BAHADUR: My hon. friend has raised the question about the Anti-Defections Bill. I may assure you that we are very seriously examining the whole matter. But many complicated questions of constitutional law have arisen. The Bill is not yet ready and we would certainly like to take a final decision about it.

SHRI P. K. DEO: When? After the horse is stolen?

MR. SPEAKER: The horses are still there for trade.

SHRI RAJ BAHADUR: About the matter raised by Prof. Samar Guha, I have no comments except to say that the points he has raised are hardly relevant to the statement that the External Affairs Minister has made.

13.10 hrs.

DISTURBED AREAS (SPECIAL COURTS) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI R. D. BHANDARE (Bombay Central): I beg to move:

"That this House do further extend upto the 30th March, 1973, the time for the presentation of the Report of the Joint Committee on the Bill to provide for the speedy trial of certain offences in certain areas and for matters connected therewith."

MR. SPEAKER: The question is:

"That this House do further extend upto the 30th March, 1973, the time for the presentation of the Report of the Joint Committee on the Bill to provide for the speedy trial of certain offences in certain areas and for matters connected therewith."

The motion was adopted

13.11 hrs.

STATEMENT RE. ALLEGED BURNING OF HOUSES IN CERTAIN VILLAGES IN UTTAR PRADESH

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) rose—

MR. SPEAKER: You want to make the statement? You may lay it on the Table of the House. We are already late for the lunch.

SHRI RAM NIWAS MIRDHA: I beg to lay on the Table a statement regarding the recent incidents at villages Sajni and Nonari in Azamgarh, Uttar Pradesh.

Statement

Mention has been made, during the course of the proceedings of this House, regarding the incidents which occurred in villages Nonari and Sajni of District Azamgarh, Uttar Pradesh. According to the information received from the State Government, on November 14 and 15, a serious incident took place between two rival communities in village Nonari during which two persons were killed and some houses of a particular community were alleged to have been burnt and looted. 11 persons received injuries. The State Government are considering the question of giving financial relief to those who may be in need. Six cases have been registered in this connection and are being investigated by the C.I.D. Fourteen persons were arrested.

Another incident involving members of two different communities, occurred in village Sajni, on December 12, in which about 43 houses were partially burnt and some persons sustained injuries. Cases of arson, riot and loot have been registered and 24 persons were arrested—17 for substantive offences and 7 under the preventive provisions. The Station House Officer

[Shri Ram Niwas Mirdha] concerned has been placed under suspension. Senior officers have visited the scene of occurrence and the situation is reported to be under control.

Government of Uttar Pradesh have instituted under the Commissions of Inquiry Act, an inquiry by a retired Judge of High Court, into the incidents which occurred in villages Nonari and Sajni.

13.11½ hrs.

STATE FINANCIAL CORPORATIONS (AMENDMENT) BILL—contd.

MR. SPEAKER: We will take up further discussion on the State Financial Corporations (Amendment) Bill after lunch. Shri R. V. Bade was on his legs. We adjourn for lunch to reassemble at 2 p.m.

13.12 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at six minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

STATE FINANCIAL CORPORATIONS (AMENDMENT) BILL—contd.

MR. DEPUTY-SPEAKER: We shall now resume further consideration of the following motion moved by Shri-mati Sushila Rohatgi on the 14th December, 1972, namely:—

"That the Bill further to amend the State Financial Corporations Act, 1951, be taken into consideration."

Shri R. V. Bade may now continue his speech.

श्री श्री. वी. बी. बाडे (आर. वी. बी.) :
माननीय उपाध्यक्ष महोदय, कल मैं स्टेट
फाइनेंशियल कार्पोरेशन अमेन्डमेंट बिल

पर बोल रहा था और उसमें मैंने विशेष-
कर एक बात कही थी कि कोअपरेटिव नही
है। किस प्रकार से पैसा यूटिलाइज होता
है उसके बारे में कंट्रोल नहीं है। आज मैं
आपके द्वारा बताना चाहता हूँ कि सबसे
ज्यादा पैसा स्टेट फाइनेंशियल कार्पोरेशन
से महाराष्ट्र और तमिलनाडु को मिला है
और मध्य प्रदेश को न तो बैंक से और न
सेन्ट्रल गवर्नमेंट से पैसा मिला है। इसमें
आल इंडिया इंडस्ट्रियल बैंक भी काम करते
हैं और कोअपरेटिव बैंक भी काम करते
हैं और उसके साथ में स्टेट फाइनेंशियल
कार्पोरेशन भी काम करते हैं लेकिन मैं
बताना चाहता हूँ कि वहाँ पर एक लाख
70 हजार स्माल स्केल यूनिट्स हैं जिनमें
से केवल चार हजार को ही मदद मिली है
और बाकी को कोई मदद नहीं मिली है।
इसका कोई कारण हमारी समझ में नहीं
आता है।

इसके अतिरिक्त मुझे मंत्री जी को यह
बताना है कि हमारी स्टेट में जो डायरेक्टर
आफ इंडस्ट्रीज रहते हैं वह एक आई ए
एम आफिसर होते हैं और उनको इस
बात का कोई ज्ञान नहीं रहता है कि कौन
सी इंडस्ट्रीज वहाँ पर पंप सकती है
और कौन सी इंडस्ट्रीज को मदद करनी
चाहिए। इस संबंध में वहाँ से कोई डाय-
रेक्शन नहीं मिलते हैं। इसलिए मैं चाहूँता
हूँ कि वहाँ पर कोई टेक्निकल आफिसर
रखा जाय ताकि वहाँ पर कार्पोरेशन का
काम अच्छी तरह से चल सके।

मेरे पास मसू 1971-72 की एनुअल
रिपोर्ट है इंडस्ट्रियल बैंक ऑफ इंडियन गवर्नमेंट